

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Civil Contempt Application No. 46 of 1997

In

Original Application No. 92 of 1997

Allahabad this the 20th day of April 1998

Hon'ble Mr. D.S. Baweja, Member ( A )  
Hon'ble Mr. J.P. Sharma, Member ( J )

Arman Ahmad S/o Late Mudassir Hussain, R/o Quarter  
No. 61-A, Road No.7, Railway Officer Colony, Izzat Nagar,  
Bareilly, Working as Foreman-B, Diesel Shed, Izzat Nagar,  
Bareilly.

Applicant

By Advocate Sri S.K. Om

Versus

1. Anil Kumar S/o Not Known, Working as Chief  
Personnel Officer(Administration), N.E. Railway,  
Gorakhpur.
2. Shailendra Kumar S/o Not Known, Working as Senior  
Divisional Personnel Officer, North Eastern Railway,  
Izzat Nagar, Bareilly.

Respondents

By Advocate Sri A.K. Gaur.

ORDER

By Hon'ble Mr. D.S. Baweja, Member ( A )

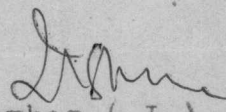
The applicant has filed this contempt application  
alleging non-compliance of the interim stay order dated  
31.1.1997 passed in C.A. 92 of 1997 as per which operation  
of the reversion order dated 24.1.97 was stayed.

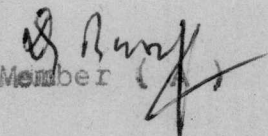
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2. The Notices were issued to the respondents and the respondents have filed the counter-affidavit for the same. However, the applicant has not filed any R.A. for the same.

3. The respondents in para-7 of the counter-affidavit have brought out that the applicant was allowed to continue in the higher grade - Section Engineer(Diesel) in compliance of the interim order. He has been also paid monthly salary from June, 1997 onwards and the payment of arrears from 07.1.97 to 31.5.97, has also been ~~paid~~ <sup>made</sup> through the supplementary bills. In view of these facts, we find that there is no wilful non-compliance of the order as alleged by the applicant in the contempt application. <sup>by his Counsel</sup> The applicant has not filed any rejoinder-affidavit ~~and he~~ makes a statement at bar that interim order has since been complied with.

4. In view of the above, we find no merit in the contempt application and the same is dismissed. The notices issued earlier are discharged.

  
Member ( J )

  
Member

A.M.M./